

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:567
ANSWERED ON:09.12.2013
WILDLIFE SANCTUARY
Gandhi Smt. Maneka Sanjay

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of windmills inside the Koyna Wildlife Sanctuary situated at Satara district in Maharashtra;
- (b) whether infrastructure development and sale or purchase of sanctuary land is banned as per the Wildlife Protection, Act, 1972;
- (c) if so, whether the windmill owners had taken required permission before purchasing the land; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) As reported by the State, 206 windmills were erected on non-forest land of villages Aral, Gojegaon and Kuswade of Koyna Wildlife Sanctuary.
- (b) After notification under section 18 of the Wildlife (Protection) Act, 1972 by the State Government regarding its intention to declare a sanctuary, there is a bar on accrual of rights under section 20. However, section 33 of the said Act authorizes the Chief Wildlife Warden of a State only to construct roads, bridges, buildings, fences and barrier gates and carry out other works as necessary for control / management / maintenance of sanctuaries.
- (c) & (d) Details in this regard are not collated in Project Tiger / National Tiger Conservation Authority.